Annex to A.P. (DIR Series) Circular No. 61 dtd January 22,2015

## Form DRR

## Return to be filed by Issuer/Transferor who has arranged issue/transfer of Depository Receipts

**Instructions:** The Form should be completed and submitted by the Domestic Custodian to the Reserve Bank of India, Foreign Exchange Department, Foreign Investment Division, Central Office, Mumbai.

- 1. Name of the Domestic Custodian :
- 2. Address of the Domestic Custodian:
- 3. Details of the Security:
- 4. Details of the issuer of the security
- Activity of the issuer of security (please give the NIC Code of the activity in which the company is predominantly engaged)<sup>1</sup>
- 6. Whether sponsored or unsponsored
- 7. If sponsored, name and address of the sponsorer.
- 8. Name and address of the Lead Manager/ Investment/Merchant Banker
- 9. Name and address of the Sub-Managers to the issue
- 10. Details of FIPB approval (If foreign investment in the company is subject to FIPB approval)
- 11. Whether any overall sectoral cap for foreign investment is applicable. If yes, please give details.

<sup>&</sup>lt;sup>1</sup> In terms of AP (DIR Series) Circular No 5 dated July 17, 2014, NIC 2008 codes may be reported

12. If the issue of DR increases the equity capital of the company or is sponsored by the company:

Details of the Equity Capital

<u>Before</u>	After Issue
Issue	71101 13500

- (a) Authorised Capital
- (b) Issued and Paid-up Capital
  - (i) Held by persons Resident in India
  - (ii) Held by foreign investors other than FIIs/NRIs/PIOs/ OCBs (a list of foreign investors holding more than 10 percent of the paid-up capital and number of shares held by each of them should be furnished)
  - (iii) Held by NRIs/PIOs
  - (iv) Held by FIIs/QFIs/registered FPIs

Total Equity held by non-residents

- (c) Percentage of equity held by non-residents to total paid-up capital
- (d) Details of repatriation/utilisation of the proceeds
- 13. Number of DRs issued
- 14. Ratio of DRs to underlying securities
- 15. Whether funds are kept abroad. If yes, name and address of the bank
- 16. Whether the DR is listed/traded on an International Exchange or trading platform. If so, details of the exchange/trading platform.

Name of Stock Exchange

Date of commencement of trading

17. The date on which DRs issue was launched

Certified that all the conditions laid down by Government of India and Reserve Bank of India have been complied with.

Sd/-Chartered Accountant Sd/-Authorised Signatory of the Company